

- (ii) This system has been introduced for providing Telecom facility in remote, tribal and hilly areas which are inaccessible and where the conventional method of open-wire lines is either not practicable or technically non-feasible on account of power parallelism.
- (iii) This system enables Long Distance Public Telephones within a radius of 50 Kms.
- (iv) Communication provided on this system is more stable as it is not affected by weather.
- (v) Number of calls generated by LDPTs being very small, a small number of radio channels serve a large group of LDPTs (Long Distance Public Telephones).

(b) *Small Capacity Electronic Exchange.*

- (i) Airconditioning is not required.
- (ii) Has remote monitoring facilities.
- (iii) Can work in tropical conditions.
- (iv) Has improved reliability.
- (v) Has in-built metering facility.

(c) *Single Channel VHF.*

Provides reliable Single Channel point to point radio media to remote and inaccessible places.

(d) *Small Capacity UHF.*

Provides group of trunk junctions on reliable radio media for rural exchanges as compared to open-wire lines.

Preparation of Minutes of Annual General Meetings of the Companies

9030. DR. B.L. SHAIKESH: Will the Minister of INDUSTRY be pleased to state:

(a) whether the minutes of the Annual General Meetings of the companies are

not required to be circulated to the shareholders under the Indian Companies Act and rules made thereunder ;

(b) if so, the reasons therefor ;

(c) whether he is aware that thousands and even lakhs of shareholders of big companies do not attend the Annual General Meetings due to distance or other factors and the meetings are held mostly on the authority of proxies only;

(d) whether the ordinary shareholder is thus deprived of the happenings at the Annual General Meetings in the absence of any minutes or brief record being circulated to there; and

(e) if so, whether while next amending the above Act, Government will consider the desirability of making it mandatory on the Board of Directors to circulate such minutes to the shareholders and if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (e). Under the Companies Act, 1956, the minutes of the annual general meetings of a company are not required to be circulated to its members. However, in terms of section 196 of the Act, members are entitled to inspect the minutes of the proceedings of general meetings and are also entitled to be furnished with a copy of the minutes on payment of prescribed charges. Accordingly, no amendment of law is considered necessary.

Joint Ventures with U.K. Firms

9031. DR. B.L. SHAIKESH: Will the Minister of INDUSTRY be pleased to state:

(a) whether a 14-member delegation from the U.K. firms visited India towards the end of last month on a trade mission to assess the scope for technology transfer, including institutional management organisation and training opportunities;